GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NOTIFICATION
No.13/2015-Central Excise

New Delhi, the 1st March, 2015

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944), the Central Government on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 10/96-Central Excise, dated the 23rd July, 1996 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 308(E), dated the 23rd July, 1996, namely:-

In the said notification, in the TABLE, after serial number 8 and the entries relating thereto, the following serial number and the entries shall be inserted, namely:-

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| “8A” | 3307 41 00 | Agarbatti”.

[F. No. 334/5/2015-TRU]

(Pramod Kumar)
Under Secretary to the Government of India

Note.- The principal notification No. 10/96-Central Excise, dated the 23rd July, 1996 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 308(E), dated the 23rd July, 1996 and last amended by notification No, 25/2012-Central Excise, dated the 8th May, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R 340(E), dated the 8th May, 2012.